

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Comp. App. (AT) (Insolvency) No. 758 of 2020**

**IN THE MATTER OF:**

**Telecom Regulatory Authority of India** **...Appellant**

**Versus**

**Aircel Ltd & Anr.** **...Respondents**

**Present:**

**For Appellant :** **Mr. Abhishek Kumar and Ms. Maneesha Dhir, Advocates**

**For Respondents :** **Mr. Sumesh Dhawan, Mr. Vaijayant Paliwal, Mr. Saurab Panda and Ms. Salonee Kulkarni, Advocates for R-1**  
**Mr. Dhruv Dewan and Ms. Harshita Choubey, Advocates for R-2**

**Comp. App. (AT) (Insolvency) No. 822 of 2020**

**IN THE MATTER OF:**

**Telecom Regulatory Authority of India** **...Appellant**

**Versus**

**Dishnet Wireless Ltd & Anr.** **...Respondents**

**Present:**

**For Appellant :** **Mr. Abhishek Kumar and Ms. Maneesha Dhir, Advocates**

**For Respondents :** **Mr. Vaijayant Paliwal and Ms. Charu Bansal, Advocates for R-1**  
**Mr. Dhruv Dewan and Ms. Harshita Choubey, Advocates for R-2**

**Company Appeal (AT) (Insolvency) No. 762 of 2020**

**IN THE MATTER OF:**

**Tatwa Technologies Ltd.** **... Appellant**

**Versus**

**Vijay Kumar Iyer & Anr.** **...Respondents**

**Present:**

**For Appellant :** Mr. Ninad Deshpande, Ms. Manisha Kanojia, Mr. Manoj Garg and Mr. Shivalok Yashovardhan, Advocates

**For Respondents :** Mr. Sumesh Dhawan, Mr. Vaijayant Paliwal, Mr. Saurav Panda and Ms. Salonee Kulkarni, Advocates for R-1 & R-2

**ORDER**  
**(Through Virtual Mode)**

**13.10.2020** Mr. Sumesh Dhawan, Advocate representing Respondent No. 1 submits that the Hon'ble Apex Court in 'Miscellaneous Application No. 725-796 of 2020' in 'Civil Appeal 6328-6399 of 2015' directed this Appellate Tribunal to first consider the various questions framed in 'paragraphs 18 to 22' of the judgment dated 1<sup>st</sup> September, 2020 and pass reasoned order in accordance with 'paragraph 23' thereof. '**Company Appeal (AT) (Insolvency) No. 733 of 2020**' is pending for consideration before this Appellate Tribunal which could not be taken up on 1<sup>st</sup> October, 2020 as the work had been suspended on that day. Let the aforesaid appeal be listed for consideration on **15<sup>th</sup> October, 2020**.

In '*Company Appeal (AT) (Insolvency) No. 758 of 2020*', Respondent No. 2 has already filed the reply, let Respondent No. 1 file reply-affidavit within two weeks. Rejoinder thereto, if any, may be filed within two weeks thereof.

Let these appeals be listed 'for Admission (After Notice)' on **15<sup>th</sup> October, 2020** along with 'Company Appeal (AT) (Insolvency) No. 685 of 2020'.

**[ Justice Bansi Lal Bhat ]**  
**Acting Chairperson)**

**[ V.P. Singh ]**  
**Member (Technical)**

**[ Shreesha Merla ]**  
**Member (Technical)**

/ns/gc/

**Comp. App. (AT) (Insolvency) Nos. 758, 822 & 762 of 2020**